## REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 1 JUL 1987

REVIEW APPLICATION NO 79 /88( )
IN APPLICATION NO. 15/87

W.P. NO

Applicant

Shri T.K. Janakiramulu

V/s The DG, P&T and 2 Ors

To

1. Shri T.K. Janakiramulu Section Supervisor (0) Central Telegraph Office Bangalore - 560 001

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAXX

INTERIOR passed by this Tribunal in the above said Review

application on 19-6-87

SECTION OFFICER
(JUDICIAL)

Encl : as above

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DATED THIS THE 19th DAY OF JUNE, 1987

Present: Hon'ble Justice Sri K.S. Puttaswamy Vice-Chairman
Hon'ble Sri L.H.A.Rego Member

Review Application No.79/87.

T.K.Janakiramulu, Section Supervisor(0), Central Telegraph Office, Bangalore - 1.

Applicant

Vs.

Director General of Post and Telegraphs, Department of Communication, New Delhi.

Director of Telecommunication, Bangalore Area, Near Anand Rao Circle, Bangalore - 9.

The Chief Superintendent, Central Telegraph Office, Bangalore - 1.

RESPONDENTS

This application has come up before the court today. Hon'ble Justice Sri K.S.Puttaswamy, Vice-Chairman made the following:

## ORDER

In this application made u/s 22(3)(f) of the A.T.Act, 1985('Act'), the applicant who was the applicant in A.No.15/87, has sought for a review of the order by a Division Bench consisting of one of us, Hon'ble Sri L.H.A.Rego(AM) and Sri Ch.Ramakrishna Rao (JM) on 2.4.1987.

In A.No.15/87, made u/s 19 of the Act, the applicant had challenged the initiation of disciplinary proceedings against him by respondent No.3 in Memorandum No.V-2/TKJ/SS(0) dated 16.4.1985 (Annexure-A, the application) on diverse grounds. On a detailed examination of all grounds



urged, this tribunal rejected all of them and held that the initiation of disciplinary proceedings, did not suffer from any infirmity. That application was presented and argued by Sri G.A.Antony Cruze an Advocate practicing before this Tribunal. But in this application made in person, the applicant has urged that everyone of the views expressed by the Division Bench were erroneous. Sri T.K.Janakiramulu, applicant appeared in person and reiterated his case at considerable length before us.

As noticed by us earlier, the applicant is really asking us to re-examine the order made by this Tribunal on 2.4.1987 as if we are a Court of Appeal and come to a different conclusion. It is well-settled that in a review, such a power cannot be exercised. On this view, we hold that this application, which is also stated to be barred by time, by the Registry is liable to be rejected. We, therefore, reject this application at the admission stage, without notice to the respondents.

No VICE-CHAIRMAN 1487

MEMBER

DATED THIS THE 19th DAY OF JUNE, 1987

Present : Hon'ble Justice Sri K.S.Puttaswamy Vice-Chairman

Hon'ble Sri L.H.A.Rego

Member

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VICE-CHAIRMAN 1987

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